

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

16

IA 1380(MB)2024 IN  
C.P. (IB)/628(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 28.03.2024

NAME OF THE PARTIES:

Air India Limited

Vs

Sovika Aviation Services Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Ms. Komal Bhoir, Ld. Counsel for the Applicant present.
2. **IA-1380(MB)2024:** This is an application filed by the IRP under section 60 (5) of the Insolvency and Bankruptcy Code, 2016 for taking on record certifying re-constitution of COC and revised amount of claims by creditors admitted of the Corporate Debtor a/w the updated list of creditors. The same is taken on record. Accordingly, IA-1380(MB)2024 is **allowed and disposed of.**

Sd/-

ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)